

HIGH COURT OF JUDICATURE AT PATNA

ADVERTISEMENT FOR APPOINTMENT / ENGAGEMENT IN THE ADDITIONAL COURTS / FAST TRACK COURTS / FAMILY COURTS

Advertisement No. AC/FTC/FC/02/2019

Online applications are invited from officers of Higher / Superior Judicial Service retired either from the state of Bihar or any other State for appointment / engagement to preside over Additional Courts / Fast Track Courts / Family Courts on contractual basis initially for a period of six months under the Pendency Reduction Scheme of the Action Plan approved by the Court under the auspices of the 14th Finance Commission under the following terms & Conditions:

1. No. of Posts :
 - (a) 38 Additional Courts – One Court for each district of Bihar for the purpose of disposal of old Civil and Criminal cases.
 - (b) 79 Fast Track Courts – For disposal of old Civil and Criminal Cases pending for 5 years or more in 37 Judicial Districts of Bihar.
 - (c) 10 Courts of Additional Principal Judge in those districts where there are more than 1000 cases in Family Courts.

2. Pay & Allowances :
 - (a) Payment to the retired officers will be made as per resolution no. 10000 dated 10.07.2015 issued by the General Administration Department, Government of Bihar which reads as under-

“संविदा पर नियोजित सेवानिवृत्त सरकारी सेवकों का मासिक मानदेय उन्हें प्राप्त होनेवाले अंतिम वेतन+सेवानिवृत्ति के समय अन्तिम वेतन पर प्राप्त महँगाई भत्ता के योगफल की राशि में से, पेंशन की राशि+सेवानिवृत्ति के समय पेंशन की राशि पर प्राप्त महँगाई राहत की राशि को घटाने के बाद जो राशि प्राप्त होगी वही होगा, परन्तु पेंशन पर महँगाई राहत का भुगतान होता रहेगा। मासिक मानदेय की यह राशि उक्त सेवानिवृत्त सरकारी सेवक के संविदा अवधि में कार्यरत रहने की तिथि तक स्थिर रहेगी। मानदेय निर्धारण की यह प्रक्रिया केवल संविदा के आधार पर नियोजन में ही लागू होगी, अन्य किसी प्रकार के पुनर्नियोजन पर यह प्रक्रिया लागू नहीं होगी।”
 - (b) Presiding Officers shall be entitled for 50 liters of petrol per month under the head of Transport Allowance but they shall not be provided vehicle separately.
 - (c) For telephone facility the retired Presiding Officers shall be entitled for SIM usage worth Rs. 1000/- (one

thousand) per month but they shall not be entitled for Mobile (Phone) separately.

(d) Instead of residential facility the House Rent Allowance at prescribed rate shall be admissible for the city where Court is functioning.

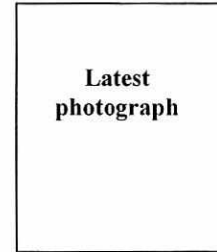
3. Eligibility Criteria : The officers retiring from Higher/Superior Judicial Service during last five years and must not have attained the age of 65 years as on **06.01.2020** are eligible to apply for the posts.
4. Selection : The selection shall be made on the basis of performance in interview of the shortlisted officers. The selected Officers will be allowed to continue based on their service being found satisfactory, but not beyond the date on which one attained the age of 70 years.
5. Other terms and conditions :
 - a. Presiding Officers shall be entitled for 16 days casual leave during the period of their appointment for one year.
 - b. The work discharged by presiding officers would be target based and shall be reviewed periodically and their services may be extended on requirement upon finding their works satisfactory. However, the extension will last maximum upto attaining the age of 70 years. Claim for re-employment / engagement shall not be admissible.
6. The officers called for the Interview shall be required to bring original and photocopies of following documents at the time of interview-
 - a. Matriculation certificate
 - b. Pension Payment Order (PPO)
7. The list of shortlisted officers to be called for interview shall be uploaded on the website of the court. The officers are advised to keep visiting the website of the court for details and updates regarding aforesaid appointment process.
8. It is hereby made clear that all further or other steps in relation to such appointment, as is not otherwise provided herein shall be taken / determined by the High Court.
9. The High Court shall have the power to make any relaxation in or exemption from the aforesaid terms and condition in the interest of Judiciary.

10. How to apply :-

Application shall be filled up online (www.patnahighcourt.gov.in) from **16.12.2019** to **06.01.2020** till 23:59 hours after which the link shall be disabled. The officers are advised to keep a printout of the online filled in application form with themselves, and the same, alongwith all the required certificates, shall be requisitioned from the shortlisted officers at the time of Interview.

PATNA HIGH COURT, PATNA

APPLICATION FOR ADDITIONAL COURTS / FAST TRACK COURTS / FAMILY COURTS



1. Full Name (In Block Letters) :
2. Father's / Husband's Name :
3. Date of Birth :
4. Date of retirement :
5. Place of retirement :
6. Post on which retired :
7. Permanent Address :
.....
.....
.....
8. Correspondence Address :
.....
.....
.....

Mobile No. E-mail Address :

9. Places of relationship in the State of Bihar :

10. Choice of Court (if any) in order of preference i.e. I. ADDITIONAL COURT
II. FAST TRACK COURT
III. FAMILY COURT

(Signature of Officer)

**APPOINTMENT / ENGAGEMENT IN THE ADDITIONAL COURTS / FAST TRACK COURTS /
FAMILY COURTS-2019**

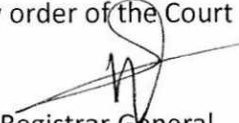
How to Apply

	Officers must apply online from 16.12.2019 to 06.01.2020 till 23:59 hours.
For Applying Online visit the "Recruitments" column on the left hand menu of Patna High Court Website (www.patnahighcourt.gov.in)	
Instructions for Filling in the Online Application	
(i)	Please note that all the particulars mentioned in the online application including Name of the Officer, Date of Birth, Address etc. will be considered as final and no modifications will be allowed after submitting the online application. Officers are hence requested to fill in the online application form with utmost care as no correspondence regarding change of details will be entertained and permissible.
(ii)	Officers should carefully fill in the details in the online application at the appropriate places very carefully and click on the "SUBMIT" button at the end of the online Application format. Before pressing the "SUBMIT" button, Officers are advised to verify every particular filled in the application. The name of the Officer or his/ her father/ husband etc. should be spelt correctly in the application as it appears in the certificates/ marks sheets. Any change/ alteration found at later stage may disqualify the candidature.
(iii)	After all the details are filled in and submitted, a Registration number will get generated.
(iv)	The officers are advised to take a printout of the finally submitted online application form, keep it with themselves, and the same alongwith relevant certificates/ documents shall be requisitioned from the shortlisted officers at the time of interview.
(v)	Instructions for Photograph Image and Signature Image :- <u>PHOTOGRAPH IMAGE :</u> (a) The size of the file should be upto 40kb. (b) Ensure that the size of the scanned image is not more than 40kb. (c) The image file should be JPEG or JPG format only.

	<p>(d) Dimensions 200×230 pixels preferred.</p> <p><u>SIGNATURE IMAGE :</u></p> <p>(a) The size of the file should be upto 10kb.</p> <p>(b) Ensure that the size of the scanned image is not more than 10kb.</p> <p>(c) The image file should be JPEG or JPG format only.</p> <p>(d) Dimensions 140×60 pixels preferred.</p>
(vi)	Officers are advised in their own interest to apply online much before the closing date and not to wait till the last date to avoid the possibility of disconnection/inability/failure to log on the High Court's website on account of heavy load on internet/website.
(vii)	High Court does not assume any responsibility for the Officers not being able to submit their applications within the last date on account of the aforesaid reasons or for any other reason beyond the control of the Court.
(viii)	Please note that the above procedure is the only valid procedure for applying. No other mode of application or incomplete steps would be accepted and such applications would be rejected.
(ix)	Any information submitted by an applicant in his/ her application will bind the officer personally and if found to be false shall be liable for prosecution apart from consequences in civil law as may be deemed appropriate.
(x)	The officers shall be required to submit such information and documents as may be required by the Patna High Court, Patna from time to time.

Date : 13-12-2019

By order of the Court


Registrar General